

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-517

CP (CAA) No.-90/230/232/ND/2022

IN THE MATTER OF:

Nestle India Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 19.04.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Nagesh, Sr. Adv. with Mr. Anirudh Das, Mr. Aditya
Thyagarajan, Mr. Rajarshi Roy, Advs.

For the Respondent :

For the IT Deptt. : Mr. Abhishek Maratha, Sr. St. Counsel, Mr. Pratyaksh
Gupta, Mr. Akshat Singh, Jr. St. Counsels

ORDER

Heard the arguments advanced by Ld. Counsel for the Petitioner as well as proxy counsel for the RD as well as Ld. Counsel for the Income Tax Department. Ld. Counsel for the Petitioner is directed to file a two page written submissions on the points which they have argued today along with the legal decision on which they would like to place reliance upon. List the matter on **26.04.2023.**

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)